

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-66/2005/6251/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Madhurjya Narayan,
Principal Judge,
Family Court-I, Kamrup,
Guwahati.

Dated Guwahati the 31st July, 2024.

Sub: **Casual leave.**

Ref:- Your letter No. FCG.02/208/24, dtd. 09.07.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **four days casual leave on 15.07.2024, 16.07.2024, 18.07.2024 and 19.07.2024, along with station leave permission, with the official vehicle, at own cost, from the morning of 14.07.2024 till the morning of 20.07.2024.** The Counsellor, Family Court-I, Kamrup, Guwahati, and in his absence, the Principal Judge, Family Court-II, Kamrup (M) will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sdf

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-66/2005/6252-6253/A, dated , 31-07-24

Copy forwarded for information to:

1. The Principal Judge, Family Court-II, Kamrup (M), Guwahati.
- ✓ 2. The Project Manager, Gauhati High Court.

h
JT. REGISTRAR (VIGILANCE)

R